

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-318**  
IB-310/ND/2020

**IN THE MATTER OF:**

Mr. S.P. Kanugo

....Applicant

**Vs**

JDMT Engineering India Pvt Ltd

....Respondent

**SECTION**

U/s 9 of IBC Code, 2016

Order delivered on 28.02.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Adv. Rakesh, Adv. Ankit, Adv. Dhruv

For the Respondent

:

**ORDER**

Pursuant to the earlier orders dated 31.01.2020 and 17.02.2020, petitioner has filed amended affidavit. He further submitted that there was a typographical error, therefore, petitioner has filed the fresh affidavit. He also submitted that there was no intentional mistake on the part of the deponent rather it was a typographical error.

Considering the submissions made on behalf of the petitioner, fresh affidavit has been filed and the same is taken on record and it shall be the part of the main application. Considering the submissions made on behalf of the deponent that it was due to typographical error and we accept the contention of the learned counsel for the petitioner and the deponent is exonerated from

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illegal action. However, the deponent is warned to be careful in future before putting his signature on any affidavit. List the case on 16.03.2020.

sd/-

(K.K. VOHRA)  
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

(Lalit)